



# Central Information Commission

2<sup>nd</sup> Floor, August Kranti Bhawan,  
Bhikaji Cama Place, New Delhi – 110 066  
Website: [www.cic.gov.in](http://www.cic.gov.in)

**Decision No. 5086/IC(A)/2010**  
**F. No.CIC/MA/A/2009/000888**  
**Dated, the 8th February, 2010**

Name of the Appellant : Shri. G.S. Thirumalai

Name of the Public Authority : IOC Ltd.

## **Facts:**

1. The appellant has grievances regarding supply of refilled LPG cylinders. In this context, he has asked for information in the form of various queries. The CPIO has given a point wise response with which the appellant is not satisfied. Hence, this appeal before the Commission.

## **Decision:**

2. The CPIO has given a point wise response. As there is no denial of information under section 8(1) of the Act and that there are no provisions under the Act for redressal of grievances of customers, this appeal is considered unnecessary and is thus disposed of.

Sd/-  
(Prof. M.M. Ansari)  
Central Information Commissioner

Authenticated true copy:

(M.C. Sharma)  
Deputy Registrar

**Name & address of Parties:**

1. Shri G.S. Thirumalai, 3 Old/34 New, Tilak Street, T. Nagar, Chennai – 600 017
2. The Public Information Officer, Tamil Nadu State Office, IOCL Marketing Division, Southern Region, Indian Oil Bhawan, 139 MG Road, Chennai – 600 034
3. Shri Gautam Datta, Executive Director (HR) & Appellate Authority, IOCL HO, Indian Oil Bhawan, G – 9, Ali Yavar Jung Marg, Bandra (East), Mumbai – 400 051